

CENTRAL ADMINISTRATIVE TRIBUNAL
BOMBAY BENCH

Review Petition No. 68/97 in
Original Application No. 503/96

CORAM: Hon'ble Shri B.S. Hegde, Member (J)

Suresh Kanta Badge
Rly Qtr. No. 268
Mata Fail, Badnera,
Tq. and Distt. Amravati. / Applicant.

V/s.
Union of India and others. ... Respondents.

Tribunal's order on Review Petition By Circulation.

(Per Shri B.S. Hegde, Member (J)) Dated: 14.8.97

The applicant has filed this Review Petition seeking review of the judgement dated 24.1.97. The O.A. was disposed of keeping in view of the judgement of the Tribunal dated 11.10.96. The applicants father who was working as Safaiwala in Sanitary Department, Badnera died on 21.5.1971 and the applicant has filed this O.A. in 1996, after a lapse of 25 years of the death of his father, though the applicant has attained the majority in 1987, he has filed O.A. only in 1996, without filing any M.P. for condonation of delay. Therefore the O.A. was dismissed on the ground that it is barred by limitation. The Tribunal vide order dated 24.1.97 disposed of the M.P. 224/96 filed by the applicant. In this Review Petition the applicant has again reiterated that he should have been considered for compassionate appointment, which has already been considered by the competent authority long back.

Mr

...2...

: 2 :

Therefore no cause of action has arisen prior to 1982. This Tribunal cannot entertain such petition in the absence of M.P. for condonation of delay. In the result, I do not find any merit in the Review Petition. Accordingly the Review Petition is dismissed by circulation.


(B.S. Hegde)
Member (J)

NS